

FORM A**Public Announcement**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF SUPREME FINEFAB PVT LTD

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Supreme Finefab Pvt Ltd
2.	Date of incorporation of corporate debtor	01/06/1993
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, ROC - Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17119GJ1993PTC019577
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No.823/2, Road No.8, GIDC Sachin, Sachin, Surat-394230
6.	Insolvency commencement date in respect of corporate debtor	NCLT order dated 16/03/2021 (Published on NCLT website on 18/03/2021)
7.	Estimated date of closure of insolvency resolution process	12/09/2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Vikas Prakash Gupta IBBI/IPA-001/IP -P00501/2017-18/10889
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: G-19, Shreewardhan Complex, Mezzanine Floor, Besides Landmark Building, Ramdaspath, Wardha Road, Nagpur, Maharashtra, 440010 Email: vikas.gupta@bngca.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: G-19, Shreewardhan Complex, Mezzanine Floor, Besides Landmark Building, Ramdaspath, Wardha Road, Nagpur, Maharashtra, 440010 Email : ip.supremefinefab@gmail.com , cirp.supremefinefab@gmail.com
11.	Last date for submission of claims	30/03/2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms available at https://www.ibbi.gov.in/home/downloads (b) As mentioned in point no. 5



Notice is hereby given that the National Company Law Tribunal, Ahmedabad has ordered the commencement of a corporate insolvency resolution process of the Supreme Finefab Pvt Ltd vide NCLT order dated 16/03/2021 published on 18/03/2021.

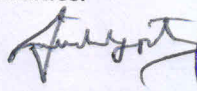
The creditors of Supreme Finefab Pvt Ltd, are hereby called upon to submit their claims with proof on or before 30/03/2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: March 20, 2021

Place: Surat


Vikas Prakash Gupta
Interim Resolution Professional



IBBI/IPA-001/IP-P00501/2017-18/10889